

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 65/MP/2025 along with IA No. 121/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. with respect to undergrounding of power lines in the Priority and Potential habitats of Great-Indian Bustard and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 07.04.2022 between ReNew Surya Aayan Private Limited and Solar Energy Corporation of India Limited.

Petitioner : ReNew Surya Aayan Private Limited (RSAPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, RSAPL
Ms. Ashabari Thakur, Advocate, RSAPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking a Change in Law compensation on account of the additional expenditure incurred on account of (i) increase in the rate of Goods and Service Tax on solar modules and inverters in terms of the Notification No.8/2021-Central Tax (Rate) dated 30.9.2021, and (ii) installation of bird diverter in terms of the directions issued by the Hon'ble Supreme Court in order dated 19.4.2021 passed by the Hon'ble Supreme Court in IA No. 85618 of 2020 in WP (C) No. 838 of 2019 titled M K Ranjitsih v. UoI. The learned counsel further submitted that Respondent No.1/SECI has already filed its reply, and the Petitioner has also filed its rejoinder. However, Respondent No.2/KSEBL, though participating in a reconciliation exercise, has chosen not to file any reply despite the multiple opportunities, including the last opportunity given by the Commission *vide* Record of Proceeding dated 10.2.2026. Accordingly, the learned counsel submitted that Respondent No.2/KSEBL's right to file a reply ought to be closed.



2. The learned counsel for Respondent No.1/SECI also confirmed that the reconciliation exercise regarding the Petitioner's Change in Law claims was underway, and Respondent No.2/KSEBL has been participating in the said exercise.
3. Due to a paucity of time, the matter could not be taken up for a detailed hearing and was accordingly adjourned. The parties were, however, permitted to file the outcome of their reconciliation exercise, if any, before the next date of hearing.
4. The Petition, along with IA, will be listed for hearing on **11.6.2026**

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)